

OFFICE OF THE DISTRICT & SESSIONS JUDGE, JALANDHAR

Office Order

The Hon'ble High Court vide its letter no.41/2G/ Spl./Misc dated 06.10.2020, has ordered that keeping in view the urgencies, apart from virtual hearing and in addition to the matters already being taken up through physical hearing, may, where the learned counsel for all the parties to the lis give their consent to appear for physical hearing, permit physical hearing in Criminal trials where accused is/are in custody, Matrimonial cases, Compromise matters, MACT cases, Cases under Section 138 of the Negotiable Instruments Act or in any other matter.

In addition to above following categories may also be heard on Video Conferencing / Physical hearing :-

Criminal Revisions, Criminal Misc Applications, Civil Misc Appeals, Arbitration cases, Civil Misc Applications, Any Ex Party proceedings, Adoption & Succession Cases & Injunction suits. / Application under order 39 (1) & 39 (2) of CPC, Criminal Trials where Case is fixed for Defense evidence, NDPS Act Cases/ Trials & any other urgent matters.

All the Judicial Officers of this Sessions Division are directed to make strict and meticulous compliance of the instructions of the Hon'ble High Court and hold their respective Courts physically from 12.10.2020 and take up urgent cases already fixed and the cases pertaining to above mentioned categories.

Judicial Officers should call the staff attached to their court/ establishment as per their requirement subject to conditions imposed by Govt. of India, Punjab Government or Hon'ble High Court from time to time. Further, all the Judicial Officers will work from home on working Saturdays till further orders in compliance of the instructions of Hon'ble High Court conveyed vide Order dated 25.09.2020.

Above all, it is advised that the guidelines/Health Advisories and other SOPs issued by Govt. of India, Punjab Government or Hon'ble High Court from time to time in view of the prevailing threat of Novel Corona virus (COVID.19) shall be strictly followed.

Sel-
District & Sessions Judge

Jalandhar

Dated 8/10/2020.

Endst. No. 2228-31 **G/-Covid-19**

Reader/ Incharge JSC Room/ System Officer/ Concerned official to note for strict compliance and copy be displayed on Notice Board of this Office/ Court and uploaded on Website of this Office.

Copy is forwarded to the following for information and necessary action:-

1. The Registrar General, Punjab & Haryana High Court, Chandigarh.
2. The Registrar (Vigilance) - cum - PRO, Punjab & Haryana High Court, Chandigarh.
3. All the Judicial officers of Sessions Division Jalandhar including Secretary, DLSA, Jalandhar through the Whatsapp group also.
4. The Chief Judicial Magistrate, Jalandhar to prepare the duty roaster for criminal work accordingly.
5. The Deputy Commissioner Jalandhar.
6. The Commissioner of Police Jalandhar.
7. The SSP (Rural), Jalandhar.
8. The SSP (Vigilance Bureau), Jalandhar range, Jalandhar.
9. The Superintendent, Central Jail at Kapurthala.
10. The Civil Surgeon, Jalandhar.
11. The District Attorney, Jalandhar
12. The President/ Secretary, District Bar Association, Jalandhar, Nakodar & Phillaur for communication of this order amongst all the members of Bar Association.

Ruhani
District & Sessions Judge
Jalandhar